



2026:AHC:40941-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 487 of 2026

Swami Ram Prakash Das

.....Petitioner(s)

Versus

State of U.P. and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjeev Kumar Rai
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly, in public interest has been filed by the petitioner alleging illegal mining at Village-Mayil-Khadar, Pargana-Salempur Majhauri, Tehsil- Barhaji, District-Deoria.
2. A perusal of the record indicates that a purported representation has been made to the Deputy Chief Minister alleging illegal mining that also without any particulars and the same has been made the basis for filing of the present PIL. Apparently, the respondents No.2 to 7 have not even been approached with the allegations pertaining to the illegal mining.
3. Filing of PILs by sending cursory representations to unconcerned authorities and then approaching this Court, cannot be countenanced.
4. The petition is, therefore, **dismissed**, leaving it open for the petitioner to approach the concerned authorities with the grievance in accordance with law.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 24, 2026

Sandeep//Jyotsana